

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 384 of 2009

(Arising out of Order (Denovo) No. 27/2008 dated 31/12/2008 passed by the Commissioner of Central Excise, Bangalore-I Commissionerate, Bangalore)

Mr. MAHESH RAO

C/O QUETZET DESIGN INDIA PVT LTD,
SURVERY NO.6/2, KAIKONDRANAHALLI
CARMELARAM POST, SARJAPUR ROAD,
BANGALORE

Appellant(s)

VERSUS

**Commissioner of Central
Excise ,Customs and Service Tax
BANGALORE-I**

POST BOX NO 5400...CR BUILDINGS,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri Prateek, CA

Shri Narendrababu P. Byhatti, AR

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20558 / 2021

Date of Hearing: 15/06/2021

Date of Decision: 15/06/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced and dictated in Open Court on 15/06/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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